

(12)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. NO.3440/2001

This the 21st day of November, 2002.

HON'BLE SHRI JUSTICE V.S.AGGARWAL, CHAIRMAN

HON'BLE SHRI V.K.MAJOTRA, MEMBER (A)

V.D.Mehta S/O G.D.Mehta,
R/O AC-13C, Shalimar Bagh,
Delhi.

... Applicant

(By Ms. Harvinder Oberoi, Advocate)

-versus-

1. Union of India through
Secretary, Department of Agriculture
and Animal Husbandry,
Ministry of Agriculture,
Krishi Bhawan, New Delhi.
2. General Manager,
Delhi Milk Scheme,
West Patel Nagar,
Shadipur Depot, Delhi. ... Respondents

(By Shri S. Mohd. Arif, Advocate)

O R D E R (ORAL)

Hon'ble Shri Justice V.S.Aggarwal, Chairman :

General Manager, Delhi Milk Scheme, acting as the disciplinary authority, had imposed a penalty of Rs.27,917.14 on applicant. Admittedly, applicant had preferred an appeal which is still pending consideration before the disciplinary authority.

2. Once the appeal is pending, it would be inappropriate for us at this stage to go into and dwell into the merits of the matter.

3. Present O.A. is disposed of with a direction to the appellate authority to dispose of the appeal

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preferably within six months of the receipt of a certified copy of the present order. Till the appeal is decided as referred to above, recovery of the abovesaid amount should not be effected from applicant, which had been stayed even during the pendency of the present OA.

V.K.Majotra

(V.K.Majotra)
Member(A)

V.S. Aggarwal

(V. S. Aggarwal)
Chairman

/as/